

IN THE HIGH COURT OF DELHI AT NEW DELHI

F.No 6470-73

Dated : 18.03.19

From :

The Registrar General
Delhi High Court,
New Delhi

To

(On the website of Delhi High Court & District Courts)

Subject: - Quotation for 36 UPS of 1 KVA (with 60 minutes backup) for Delhi State Legal Services Authority (DSLSA).

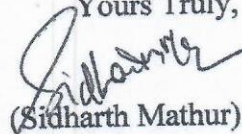
Sir/Madam,

This court intends to purchase 36 UPS of 1 KVA with 60 minutes backup for Delhi State Legal Services Authority (DSLSA). The specifications of the required UPS are attached herewith as **Annexure-A**. The vendor must provide rack for holding the batteries and UPS.

The authorized vendor(s) are requested to submit quotations for aforesaid UPS in a sealed envelope to the AOJ (IT/Sty.), Room No.6, Ground Floor, LCB-III, Delhi High Court on or before 05/04/2019 clearly mentioning the model number and the technical details of the product being offered. The quotations should be addressed in the name of "**The Registrar General, Delhi High Court, New Delhi**" and the subject of this letter be super-scribed on the envelope.

The rates offered for each UPS with battery and racks should be inclusive of all taxes and the warranty period for UPS & battery should be separately mentioned in the quotation. The vendor(s) may be required to give demo of these hardware devices. The installation of UPSs shall be done by the vendor(s) at site(s). The validity of rates should not be less than six months from the last date of submission of quotation. Quotation with less period of validity of rates shall be summarily rejected. The quotation received after the due date shall be summarily rejected. The quotation of UPS & Battery should be of reputed brands. The vendor shall submit a certificate to the effect that he has not been debarred/black-listed by any government/semi-government organization in India or abroad (The format is enclosed as **Annexure-B**).

The High Court reserves the right of increasing or decreasing the number of UPS and the right to modify/amend the quotation letter/terms & conditions at a later stage. This court also reserves the right to place the order fully/partly to different firms/vendors.

o/c
Yours Truly,

(Sidharth Mathur)
Joint Registrar (Judicial)/CPC
For Registrar General

CC to : -

Annexure-A

SPECIFICATIONS OF UPS FOR DLSA	
Capacity	1 KVA LINE INTERACTIVE
Input Voltage and Frequency	140-270 V, 47 to 53 Hz
Output Voltage and Frequency (On Mains)	230 +/- 5% with AVR (Automatic Voltage Regulation), 50 hz +/- synchronized with Input power Frequency
Output Voltage and Frequency (On Battery)	230 V +/- 3% with 50 Hz
Backup Time	60 minutes
Battery Type	Maintenance-free sealed Lead-Acid battery with suspended electrolyte : leak proof
Overload Capacity	110%
Efficiency	80% or more
Output Wavetype	Quasi Sine-wave or better
Transfer Time	<5 milliseconds
Load Power Factor	0.6
Other Features	Cold Start, Auto Start, Generator Compatible, No load Shutdown
Protections from	Surge, Short Circuit, Spikes, DC Under voltage and Overload
Indicators	Mains, On Battery, Charge, Overload
Alarms	Low Battery, Mains Off, Tripping
Operating Environment	0 – 40 °C
Operating Relative Humidity	0 – 95%
Audible noise at 1 meter from surface of unit	Not more than 50.00 dBA
Output Sockets	3 or more with 3 pin
OEM	Original Equipment Manufacturer (OEM) Product
Warranty	5 years onsite including batteries. The battery should be certified by OEM.

Note: - All the above specifications should be read as equivalent or better.

Annexure-B

Date: _____

Tender Ref. No. _____

To

The Registrar General,
High Court of Delhi,
New Delhi

**Subject: - Declaration regarding clean track record of the firm/company/
proprietorship concern.**

Sir,

I hereby declare that my company/firm/proprietorship concern has not been debarred/black-listed by any Government/Semi Government Organization in India or abroad. I further certify that the competent authority in my company/firm/proprietorship concern has authorized me to make this declaration.

Yours sincerely,

Name: _____

Designation : _____

Company/Firm: _____

Proprietorship Concern : _____

Address: _____

(Stamp & Signature)